

Central Administrative Tribunal, Principal Bench
Original Application No. 584 of 2001

New Delhi, this the 31st day of October, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri Gulab Singh Mehla
son of Shri Molar Ram
resident of College Road, Behind Janta College
Near Kabir Ashram, Charkhi Dadri
Distt. Bhiwani (Haryana)

- Applicant

(By Advocate: Ms. Rasmeet K. Charya)

Versus

1. Sports Authority of India
Jawahar Lal Nehru Stadium, Lodi Road Complex
New Delhi-3 through its Director General

2. The Regional Director
Sports Authority of India
Indira Gandhi Stadium, I.P. Estate
New Delhi

3. Union of India
Ministry of Sports and Youth Services
Government of India, New Delhi
through its Secretary

- Respondents

(By Advocate: Shri M.K. Gupta)

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

By the present OA, applicant has inter alia
prayed for a direction to the respondents to grant him
promotion from the post of Coach Grade-I to the post of
Coach (Selection Grade) w.e.f. 1.12.2000 when his juniors
were promoted. He has also prayed for consequential
reliefs such as payment of difference of pay.

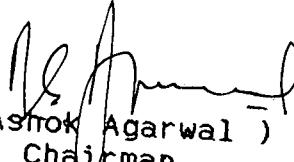
2. By an order passed on 29.10.2001, applicant
has been granted promotion to the post of Coach (Selection
Grade), as prayed for. Shri M.K. Gupta, the learned counsel
appearing on behalf of respondents makes a statement that
the difference of salary will be paid to the applicant

within a period of three months. In view of this, nothing now survives in the present OA. The same is accordingly disposed of with no order as to costs, with liberty.


(S.A.T. Rizvi)

/dkm/

Member (A)


(Ashok Agarwal)
Chairman